

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/1461/2021

This the 24th day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Talib Hussain, Age 44 years, S/o Lal Din, R/o Nehar Kassi (Jamola), Tehsil and District Rajouri.
2. Bashir Ahmed, Age 54 years, S/o Abdul Salam Mochi, R/o Bhanderna, Tehsil and District Kishtwar.
3. Nishad Ali, Age 55 years, S/o Ghulam Mohd, R/o Palmar, Tehsil and District Kishtwar.
4. Modh Shafi, Age 46 years, S/o Din mohd, R/o Chhatroo, Tehsil Chhatroo, District Kishtwar.
5. Mohd Shafi, Age 49 years, S/o Ghulam Mohd, R/o Mughal Maidan, Tehsil Chhatroo, District Kishtwar.
6. Akhter Hussain, Age 50 years, S/o Abdul Rashid Mochi, R/o Zella Chhatroo, Tehsil Chhatroo, District Kishtwar.
7. Abdul Aziz, Age 49 years, S/o Faqir Mohd, R/o katamar, Tehsil Darhal, District Rajouri.
8. Mohd Azam, Age 41 years, S/o Mohd Yousuf, R/o Tehsil Koteranka District Rajouri.
9. Abdul Qayoom, Age 44 years, S/o Hassan Din, R/o Fatehpur, Tehsil and District Rajouri.
10. Nasib Bano, Age 40 years, W/o Mohd Bashir, R/o Kandi, Tehsil Koteranka District Rajouri.
11. Abdul Rehman, Age 44 years, S/o Alam Din, R/o Thannamandi, Tehsil Darhal, District Rajouri.

.....Applicants
(Advocate:- Mr. N D Qazi)

Versus

1. Union Territory of J&K through Commissioner/Secretary to Govt. Health and Medical Education Department, Civil Secretariat, Jammu/Srinagar.
2. Director Health Services, Jammu-180001.
3. Chief Medical Officer, Kishtwar-182204.
4. Chief Medical Officer, Rajouri-185131.

5. Sakina Begum, W/o Ghulam Mohd Sub Centre Lopara, Tehsil Kishtwar District Doda.
6. Parveen Akhter, D/o Mohd Shabir, R/o Malwana Tehsil and District Doda-182202.

.....Respondents

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

O R D E R
[O R A L]

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

At the outset, learned counsel for the applicants submits that the O.A. can be disposed of by directing the respondents to consider the O.A. as representation of the applicants and take a decision on the same by passing a reasoned and speaking order within a time frame.

2. Learned D.A.G. has no objection, if such a direction is given.
3. We have heard Mr. N D Qazi, learned counsel for the applicants and Mr. Sudesh Magotra, learned D.A.G. for the respondents and perused the records.
4. In view of the limited prayer made by the learned counsel for the applicants, the O.A. is disposed of with direction to the respondents to treat this O.A. as representation of the applicants and dispose of the same by passing a reasoned and speaking order within four weeks from the date of receipt of a certified copy of this order.
5. It is made clear that we have not entered into the merits of the case.
6. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun